

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
NAKSHATRA BRANDS LIMITED- IN LIQUIDATION**

SR. NO.	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	NAKSHATRA BRANDS LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	19/05/2004
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	ROC-MUMBAI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U36910MH2004PLC146406
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Laxmi Tower, Office No. 6, 'B' Wing, 1st Floor, 'G' Block, Bandra Kurla Complex, Bandra (East), Mumbai MH 400051 IN.
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	10/11/2021
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	ORDER DELIVERED ON: 10/11/2021 ORDER UPLOADED ON WEBSITE: 15/11/2021
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	MR. SANTANU T RAY REGISTRATION NO: IBBI/IPA-N00360/2017-2018/11055)
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	AAA INSOLVENCY PROFESSIONALS LLP, A-301, BSEL TECH PARK, SECTOR 30A, OPP. VASHI RAILWAY STATION-400 705 EMAIL: santanutray@aaainsolvency.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	AAA INSOLVENCY PROFESSIONALS LLP, A-301, BSEL TECH PARK, SECTOR, 30A, OPP. VASHI RAILWAY STATION- 400 705 EMAIL: nakshatrabrands@aaainsolvency.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	15/12/2021

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of **NAKSHATRA BRANDS LIMITED** on 10/11/2021. (Order uploaded on the website of the NCLT on 15/11/2021)

The stakeholders of Nakshatra Brands Limited are hereby called upon to submit their claims with proof on or before 15/12/2021, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16/11/2021
Place: Mumbai

Mr. Santanu T. Ray
Insolvency Professional
AAA Insolvency Professionals LLP
Regd No: IBBI/IPA-N00360/2017- 2018/11055